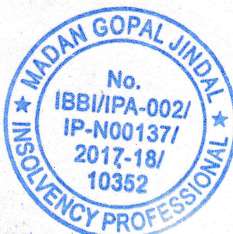


FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process of Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF BOURN HALL INTERNATIONAL INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of the corporate debtor	Bourn Hall International India Private Limited
2.	Date of Incorporation of Corporate Debtor	25/08/2009
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, Haryana & Delhi, Delhi
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U93000HR2009FTC039414
5.	Address of the Registered office and principal office (if any) of corporate debtor	Block G, Greenwood City, Sector-40, Gurgaon -122001
6.	Insolvency commencement date in respect of corporate debtor	29 th May, 2020
7.	Estimated date of closure of Insolvency Resolution Process	24 th November 2020
8.	Name and Registration Number of Insolvency Professional acting as interim resolution professional	MADAN GOPAL JINDAL IP Registration No.: IBBI/IPA-002/IP-N00137/2017-18/10352
9.	Address and Email of the interim resolution professional, as registered with the Board	M.G. Jindal & Associates, SCO: 7-8, 4th Floor, Jandu Tower, G.T. Road, Miller Ganj, Ludhiana (Punjab)-141003 mgjindal@gmail.com
10.	Address and Email to be used for correspondence with the interim resolution professional	M.G. Jindal & Associates, SCO: 7-8, 4th Floor, Jandu Tower, G.T. Road, Miller Ganj, Ludhiana (Punjab)-141003 mgjindal@gmail.com
11.	Last date for submission of claims	12 th June, 2020
12.	Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Name of the Insolvency Professionals identified to act as Authorised representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant forms and (b) Details of Authorized representatives are available at:	(a) Web link: http://ibbi.gov.in/home/downloads (b) not applicable



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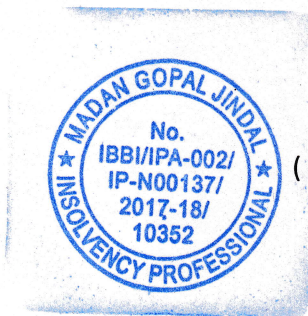
Notice is hereby given that the Hon'ble National Company Law Tribunal, Chandigarh Bench, Chandigarh has ordered the commencement of a corporate insolvency resolution process of the Bourn Hall International India Private Limited on 29.05.2020.

The creditors of Bourn Hall International India Private Limited, are hereby called upon to submit their claims with proof on or before 12th June, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 29.05.2020
Place : Ludhiana



MADAN GOPAL JINDAL

IP Registration No.

IBBI/IPA-002/IP-N00137/2017-18/10352

(Name and Signature of Interim Resolution Professional)